

Central Administrative Tribunal, Principal Bench

R.A. No. 115 of 2004 In  
OA No. 1984 of 2003

New Delhi this the 12th day of May, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)  
HON'BLE MR. S.A. SINGH, MEMBER (A)

Smt. Shilpa Mishra  
W/o Col. M.K. Mishra  
R/o CB-328/5, Ring Road,  
Narayana, New Delhi-110 028. .... Review Applicant

Versus

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
New Delhi.
2. The Joint Commissioner (Admn.)  
Kendriya Vidyalaya Sangathan,  
New Delhi.
3. Deputy Commissioner (per.)  
Kendriya Vidyalaya Sangathan,  
New Delhi.
4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
New Delhi.
5. Principal  
Kendriya Vidyalaya Sangathan,  
Stna, M.P. .... Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 115 of 2004 has been filed by the applicant for review of the order passed in OA No. 1984 of 2003 on 1.3.2004.

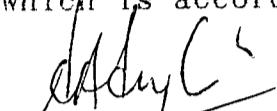
2. By filing the present RA, the applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was not present but the judgment was given after going through the record as such the RA has no merits. No error apparent on the face of record has been pointed out

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which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.



(S. A. SINGH)  
MEMBER (A)



( KULDIP SINGH )  
MEMBER ( J )

'Rakesh'